

ITEM NO.1503  
(For Judgment)

Court 3 (Video Conferencing)

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 8625-8626/2019

JAIPUR VIDYUT VITRAN NIGAM LTD. & ORS.

Appellant(s)

VERSUS

ADANI POWER RAJASTHAN LTD. & ANR.  
WITH

Respondent(s)

Diary No(s). 27976/2019 (XVII)

Diary No(s). 39030/2019 (XVII)

Date : 31-08-2020 These appeals were called on for  
pronouncement of judgment today.

Counsel for the parties :

Mr. Nikunj Dayal, AOR

Mr. Prashant Bhushan, AOR

Mr. Pranav Sachdeva, AOR

Mr. Jatin Bhardwaj, Adv.

Ms. Neha Rathi, Adv.

Mr. E.C. Agrawala, AOR

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The Court pronounced the judgment of the Bench comprising Hon'ble Mr. Justice Arun Mishra, Hon'ble Mr. Justice Vineet Saran and Hon'ble Mr. Justice M.R. Shah.

Delay condoned.

Permission to file appeal(s) is granted.

The appeals are partly allowed to the extent as indicated in the judgment. No order as to costs.

Pending applications stand disposed of.

(CHARANJEET KAUR)  
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)  
COURT MASTER (NSH)

( Signed reportable judgment is placed on the file )